

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No. 3167 of 2020**

Mahesh Bhagat ..... Petitioner  
-V e r s u s-  
The State of Jharkhand ..... Opposite Party

.....  
**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

.....  
For the Petitioner : Mr. Rajesh Kumar , Advocate  
For the State : A.P.P

02/09.09.2020 .....  
Heard learned counsel for the parties through V.C.

Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of four weeks from today.

Learned counsel for the State is directed to file counter-affidavit in this case.

List this case after two months.

In the meantime no coercive steps shall be taken against the petitioner in connection with Serengdag P.S. Case No.05/2019, pending in the Court of learned J.M., Ist Class, Lohardaga if process under Sections 82 and 83 of the Cr. P.C. has not been issued against the petitioner till date.

**(Deepak Roshan, J.)**

s.m./